

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION NO.131/2007 (Suo-motu)

Subject: Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of drawal schedule.

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 28.4.2009

Respondent : Uttar Pradesh Power Corporation Limited, Lucknow

Parties present : Shri D.D.Chopra, Advocate for the respondent

The Commission vide its order dated 16.3.2009 directed the respondent to show cause, as to why penalty under Section 142 of the Electricity Act 2003 for non-compliance of the Commission's order dated 29.5.2008 in regard to payment of UI charges be not imposed on it.

2. Learned counsel for the respondent accepted that an amount of Rs. 180.13 crore was payable during February 2009 against which an amount of Rs. 100.15 crore was paid. He further informed that another amount of Rs. 79.97 crore was paid during March 2009. Learned Counsel also informed that the operation of the said order dated 16.3.2009 had been stayed by the Lucknow Bench of the Hon`ble High Court of Judicature at Allahabad on 27.4.2009. He stated that a copy of the order of the Hon`ble High Court would be sent separately.

3. In view of the statement made by the learned counsel at the Bar, the Commission directed that as at present, the proceedings be held in abeyance and may be reviewed in the light of the orders made by Hon`ble High Court in proceedings pending before that Court.

sd/-
(K.S.Dhingra)
Chief (Legal)